

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 26-06-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : Ivn.P/10(CHE)/2021  
**PETITION NUMBER** : TCP/46/2016  
**NAME OF THE PETITIONER** : R Mylsaamy  
**NAME OF THE RESPONDENT(S)** : P Mohanraj & 2 Others  
**UNDER SECTION** : Sec 424(3) of CA, 2013  
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**ORDER**

Ld. Counsel Mr. R. Vidhya Shankar for the Petitioner. Ld. Counsel Ms. Pavithra Dayalan for the Respondent.

In this case the Counsel for the Applicant has stated that he is willing to go by the joint memo of compromise filed by the parties and accepted by this Tribunal on 03.05.2018 for execution. The Counsel further stated that they have executed their part and sought payment of consideration of Rs.2.1 crore from R1 and R2 so that the joint memo of compromise could be brought into force. The Counsel for the Respondent sought time to seek instructions. As this is a compromise agreed by both the parties before this Tribunal, there is attendant obligation on both the parties to comply and execute the same.

Time allowed.

Respondent nos.1 and 2 are directed to file memo within 2 weeks.

List the matter for hearing on **14.08.2024**.

-Sd-

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

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